

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA No. 4498/2018

New Delhi this the 7th day of December, 2018

Hon'ble Ms. Nita Chowdhury, Member (A)

Khem Singh, aged 60 years,
S/o Sh. Mussadi Ram,
Retired JTO from BSNL,
Office, Gurgaon (Har.)
R/o H.No.515, Sector 7 Extension
Gurgaon (Har)

- Applicant

(By Advocate: Mr. Yogesh Sharma)

VERSUS

1. Bharat Sanchar Nigam Limited,
Through the Chairman and Managing Director,
Bharat Sanchar Bhawan, BSNL Corporate Office,
Harish Chander Mathur Lane,
Janpath, New Delhi-1
2. The AGM (Admn.)
BSNL Corporate Office,
Harish Chander Mathur Lane,
Janpath, New Delhi-1
3. The Chief General Manager (Telecom),
Bharat Sanchar Nigam Limited,
Haryana Circle, Ambala
4. The General Manager (Finance),
Bharat Sanchar Nigam Limited,
Haryana, Circle, Ambala
5. The General Manager (Telecom)
Bharat Sanchar Nigam Limited,
Gurgaon (Haryana)

- Respondents

ORDER (Oral)

The applicant has filed this Original Application (OA), seeking the following reliefs:-

- “(i) That the Hon'ble Tribunal may graciously be pleased to pass an order of quashing the impugned order dated 19.05.2017 and order dated 20.02.2016 (Annex. A/1 & A/2) only to the extent of not reimbursing the full medical claim of the applicant declaring to the effect

that the same are illegal, arbitrary and against the rules and consequently, pass an order directing the respondents to reimburse the balance medical claim of the applicant of Rs.599993/- (indoor bills amount of Rs.353335/- + outdoor bills amount of Rs.246658/-) at an early date with interest from the date of submitting the bills till payment.

- (ii) Any other relief which the Hon'ble Tribunal deem fit and proper may also be granted to the applicants along with the costs of litigation.”

2. When the matter is taken up for hearing, counsel for the applicant draws attention to Annexure A-1 which is the order passed by the BSNL on 19.05.2017 which reads as under:-

“Sub: Permission for enhancing limit of outdoor treatment.

It is intimated that you have applied for extension of outdoor treatment limit with this office and same was forwarded to circle office on 23.02.2015, 16.07.2015 & 13.01.2017. The competent authority had rejected your request vide his office letter no. ACCTTS/Med./General Corr./2017-18/07 dated 22.03.2017.”

3. Quite clearly, this order above has been passed based on previous directions given in OA No. 4413/2015 in which the respondents had been directed to consider the enhanced indoor and outdoor treatment bills submitted by the applicant. But quite fairly, the same has not been done. This type of brief and incomplete order, in fact, shows contempt towards the order passed in the aforesaid OA. Hence, this Court *suo motu* issues notice on contempt and in view of the fact that this is being issued *suo motu* by the Court itself, this Court also directs the respondent concerned to be present in person on the next date, i.e. 19.12.2018 to explain the contumacious attitude towards the directions given by this Tribunal in OA No. 4413/2015.

4. Besides this, the respondents are again and for the last time, directed to comply with the orders issued in OA No. 4413/2015, by passing a detailed and speaking order referring to each item of claims made by the applicant and the reasons for allowing/partially allowing/disallowing the same, within a period of 15 days of receipt of a certified copy of this order.

5. With the above directions, the OA stands disposed of at the admission stage itself.

6. In view of the order passed on the previous page, counsel for the applicant is directed to serve this order '**dasti**' on the respondents so as to ensure compliance of this order.

(Nita Chowdhury)
Member (A)

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